

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

220. C.P. (IB)/889(MB)2023

IN THE MATTER OF

Aimia India Loyalty Management Private Limited

Section 59 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: CS P.S. Thakre (PH)

For the Respondent:

ORDER

The Ld. Counsel for the Applicant prays for a short adjournment so as to place on record requisite documents to support his contention that the remittance was transferred out of India with the knowledge of RBI / RBI approved authorized dealers. Adjourned to **21.05.2024**.

Sd/-

MADHU SINHA
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)